

DIVISION BENCH
COURT - I

Mentioning

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/50(KB)2023
In
C.A.(CAA)/115(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

IN THE MATTER OF	COUGAR VANIJYA PVT.LTD
UNDER SECTION	SEC. 230-232 - SECOND MOTION

CORRIGENDUM ORDER

1. This matter was not on board today and was taken up upon mentioning.
2. In the order dated 25th June, 2024, the words “*Mr. Alok Tandon, JD office of RD-present. He submits that the office of the RD(ER) has no objection if the scheme is sanctioned*” shall stand deleted.
3. The rest of the contents of the order shall remain unchanged.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Order signed on 4/07/2024.

DIVISION BENCH
COURT - I

O-212

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/50(KB)2023
IN
C.A.(CAA)/115(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JUNE 2024

IN THE MATTER OF	COUGAR VANIJYA PVT.LTD.
UNDER SECTION	SEC. 230-232 - SECOND MOTION

Appearance via video conference/physically

For Applicants

Mr. Rahul Agarwal, CS

For Regional Director, Eastern Region, MCA

Mr. Alok Tandon, Joint Director

ORDER

1. Ld. Counsel for the Applicant present. Mr. Alok Tandon, JD office of RD-present.
He submits that the office of the RD(ER) has no objection if the scheme is sanctioned.
2. Heard. **Reserved for Orders.**

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**